

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 09.03.2015
COURT NO. : 5
ITEM NO. : 9

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 19.01.2015 with an office report dated 17.01.2015, when the Court was pleased to pass the following Order:

“Mr. T.M. Singh, learned counsel, has entered appearance on behalf of Respondent No.1. As far as Respondent No.2 is concerned, let a copy of this special leave petition be served on Mr. Ravi Prakash Mehrotra, learned counsel, who ordinarily appears for the State of Uttar Pradesh.

Learned counsel for Respondent No.1 prays for four weeks time to file the counter affidavit. The Prayer is accepted. Rejoinder affidavit, if any, be filed within two weeks therefrom.

List the matter after six weeks.

Interim order to remain in force till the next date of hearing.”

It is submitted that the Counsel for the Petitioner has not filed proof of service after serving the copy of SLP on Mr. R.P. Mehrotra, Counsel for the State of UP. so far.

It is further submitted that no counter affidavit has been filed by Mr. T.M. Singh, Advocate for Respondent No. 1 so far. Hence, no Rejoinder affidavit.

The matters are listed before the Hon'ble Court with this office report.

Dated this the 28th day of February, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr.Pradeep Misra, Advocate

Mr. T.M. Singh, Advocate

ASSISTANT REGISTRAR